- (i) (a) Forty-ninth Annual Report and Accounts of the Silk and Art Silk Mills Research Association, Mumbai, for the year 1998-99, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Association.
- (ii) (a) Nineteenth Annual Report and Accounts of the Man-Made Textile Research, Association, Surat, for the year 1998-99, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Association. .[Placed in Library for (i) and (ii) See. No.LT-678/99]
- (iii) (a) Twelfth Annual Report and Accounts of the National Institute of Fashion Technology, for the year 1997-98, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. .[Placed in Library, See. No.LT-679/99]

Assessment Report (1997-98) for accelerating the spread and development of Hindi and its progressive use

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): Sir, I lay on the Table a copy (in English and Hindi) of the 29m Annual Assessment Report on the Programme and its Implementation for accelerating the spread and development of Hindi and its Progressive use for the various official purposes of the Union, for the year 1997-98. [Placed in Library, See. No.LT- 461/99]

प्रो0 राम गोपाल यादव (उत्तर प्रदेश) : इस पर हाफ एन आवर डिस्कसन करा दीजिए।

SHRI MD. SALIM (West Bengal): Sir, a part of the ruling alliance is walking out of the House. And, the Government is no position to take a decision!

सरदार बलविन्दर सिंह भुंडर (पंजाब) : आगे चलने से होम मिनिस्टर साहब बताएं ...(व्यवधान)...

चेयरमैन साहब हमारी विनती सुनिए ...(व्यवधान)...

श्री सभापति : इसमें मैं कुछ नहीं कर सकता हूं। यह हाउस का मामला है ...(व्यवधान)...

सरदार बलिवन्दर सिंह भुंडर: यहां अनाउंस करना चाहिए ...(व्यवधान)... चेयरमैन साहब फिर हम वाक आउट करते है। इतनी बेइनसाफी इस देश में है ...(व्यवधान)... कहीं किसी को फांसी नहीं हुई है ...,, एक आफिसर को भी सजा नहीं हुई हैं ...(व्यवधान)... इसलिए हम वाक आउट करते हैं ...(व्यवधान)... देश में इतनी बेइन्साफी हो रही है ...(व्यवधान)...

श्री सतीश प्रधान (महाराष्ट्र) ...(व्यवधान)... वहां सिर्फ डिपार्टमेंटल इंक्वायरी की गयी लोगों के मरने के बाद । एक भी आदमी के ऊपर, एक भी आफिसर के खिलाफ कोर्ट में केस नहीं चलाया गया । यह बड़ी गंभीर बात है और इसके पीछे एक बड़ा राज है ...(व्यवधान)... इस वजह से इसकी पूरी इंक्वायरी होनी चाहिए ...(व्यवधान)... यह शिव सेना की डिमांड हैं कि इस विषय के ऊपर पूरी जानकारी करने के लिए एक नया आयोग बनाया जाए ...(व्यवधान)...

सरदार बलविन्दर सिंह भुंडर : यह बात ऐसे नहीं चलती है ...(व्यवधान)... एक पार्टी चुप बैठी है और उनके जरिए ...(व्यवधान)... यह हुआ । ऐसे नहीं चलेगा । या तो आपोज करें या ...(व्यवधान)...

SHRI MD. SALIM :Sir, please adjourn the House for a short while so that the NDA can have a meeting of its coordination committee. (*Interruptions*) Sir, You adjourn the House to facilitate a discussion within the NDA.... (*Interruptions*)....

SHRI GURUDAS DAS GUPTA: (West Bengal) Mr. Chairman, Sir, this is a unique situation. (Interruptions) Please listen to me, Sir. A part of the ruling front is walking out. I would kindly request you to please ask the hon. Home Minister to discuss this matter within the ruling coalition and find a solution. As far as we are concerned, we are unanimous. At least, there has been no dissenting voice. We demand that the Government should appoint another commission and it should take more vigorous steps. We are

compeletely agreed on this. Let the Home Minister respsond (Interruptions)...

SHRI H HANUMANTHAPPA (Karnataka): Mr. Chairman, Sir, hon, Minister is saying that we are all unanimous. (Interruptions) Unanimity cannot be assumed, (Interruptions) The Government can submit a resolution, then only unanimity can be decided. If there is no dissenting voice, it doesn't mean that it is unanimity. Unanimity cannot be decided like that. The Home Minister is on record saying, if the House is of unanimous opinion we can go further. But unanimity has to be ascertained, unanimity cannot be assumed (Interruptions)....

SHRI GURUDAS DAS GUPTA- No, I do not agree. (Interruptions)

SHRI M. VENKAIAH NAIDU (Karnataka): The Congress should respond as to what their stand is on the issue. (*Interruptions*) The issue is sensitive. (*Interruptions*)

श्री सतीश प्रधान : सर, ये जोग जब राज कर रहे थे, तो अखबारों के खिलाफ ...(व्यवधान)... कार्यवाही करने की कोशिश की गई । ...(व्यवधान)... 310,302 की कार्यवाही होनी थी, आपने कार्यवाही करने की बजाय कोई भी कार्यवाही नहीं । ...(व्यवधान)... यह जिम्मेदारी आप की है और आपको यह जिम्मेदारी उठानी पड़ेगी।...(व्यवधान)...

SHRI GURUDAS DAS GUPTA: I do not agree with the submission made by my friend, Mr. Hanumanthappa. It is not obligatoroy for the Government to move a Motion on the question of appointment of another commission. It is not necessary. The discussion that we had in the House is absolutely clear and simple. When there is no dissent, it should be taken as the unanimous opinion of the House. If the hon. Member, Shri Hanumanthappa, would like to dissent, let him say so. We agree on this national question. Thousands of people were murdered. It was a total collapse of the Govenmental machinary and there is likely to be a connivance of the people, who were in power, with the Police. The country must demand that the law should take its own course. (Interruptions) Mr. Advaniji, it is not obligatory for you to come to the House with a resolution.

AN HON. MEMBER :The accused will never ageee for one more inquiry. (Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRI L.K ADVANI): Shri Gurudas Das Gupta is entirely correct that on an issue of this kind, there is no need for a resolution or a motion. But when I say that if the House is unanimous about ^...(Interruptions)... I had, in my mind, only this, lest the Government's positive response to this demand were to mean that this Government is identifying certain political adversaries or certain parties and carrying on a witchhunting against them. (Interruptions)

SHRI GURUDAS DAS GUPTA: The law does not know political affiliations.

SHRI L.K. ADVANI: This Government responds to the wishes of the House and Hanumanthappaji has only indicated that though what has been demanded by several other Members may be a broad consensus view of the House, it is not the unanimous opinion of the House. (Interruptions) Let me complete, please. (Interruptions) But I take that it is a broad consensus of the House and, therefore, all that I can say is that the Government will consider this demand. (Interruptions)

MISS SAROJ KHAPARDE (Maharashtra): Why do they not discuss this in this House, Sir? (Interruptions)

REPORT OF THE COMMITTEE ON PETITIONS

SHRI DIPANKAR MUKHERJEE (West Bengal):Sir, I present the Hundred and Fourteenth Report (in English and Hindi) of the Committee on Petitions on the petition signed by Prof. Manubhai D. Shah, Managing Trustee, Consumer Education and Research Centre, Ahmedabad and three others, regarding the need to redefine the term 'railway accident' in the Indian Railways Act, 1989 and to create machinery for payment of immediate and adequate financial! compensation for injury or deaths of persons or other losses on railway premises.

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that a fax message has been received from Shri Suryabhan Patil Vahadane, stating that due to serious sickness, he is unable to attend the House from 3rd December,